

Shri L. N. Mishra: Could the hon. Member repeat the question?

Shri S. M. Banerjee: Negotiating machinery has been sanctioned for the defence establishment, for the civilian works, but unfortunately the negotiating machinery and the works committees do not function in the Air Force establishment, even for the civilian employees. May I know whether this matter is being discussed with the Defence Ministry to arrive at a regular system?

Shri L. N. Mishra: Some discussions are going on with the Ministry of Defence, but regarding this particular question, I shall require notice.

Shri Narayanankutty Menon: In answer to the original question the hon. Minister replied that there is no proposal to exclude these people from the labour legislation. May I know whether the Payment of Wages Act and the Industrial Disputes Act are applicable to the civilian employees in the Air Force and the Navy?

Shri L. N. Mishra: The hon. Member must be aware of the fact that.....

Mr. Deputy-Speaker: That is about the application of laws. It need not be answered by the Minister.

Wage Board for Sugar Industry

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*698. { **Shri D. C. Sharma:**
Shri K. N. Pandey:
Shri Sarju Pandey:
Shri Sanganna:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Deputy Minister had declared in the Last Session that the Wage Board for the sugar industry will be formed before the crushing season starts; and

(b) if so, what is the cause of delay in its formation?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The matter is still under consideration.

Mr. Deputy-Speaker: I find the hon. Member, Shrimati Krishna Mehta taken ill. The Lok Sabha will adjourn now for five minutes and re-assemble after five minutes.

The Lok Sabha then adjourned till 15.23 of the Clock

(The Lok Sabha re-assembled at 15.23 hrs.)

Shri D. C. Sharma: Will the hon. Minister kindly read the reply again?

Shri Abid Ali: I said: (a) yes; (b) the matter is still under consideration.

Shri D. C. Sharma: May I know .

Mr. Deputy-Speaker: The hon. Minister wants to supplement.

The Minister of Labour and Employment and Planning (Shri Nanda): Since this answer was framed, further consideration has been given to the matter and practically a decision has been reached that a board will be set up very soon, almost immediately.

Shri D. C. Sharma: May I know the time required for it?

Shri Nanda: The time required for usual formalities in the matter

Shri T. B. Vittal Rao: May I know how many representatives of the trade unions will be associated in this Wage Board?

Shri Abid Ali: That matter also is under consideration.

Shri S. M. Banerjee: May I know what will be the basis of selection of labour representatives on the Wage Board?

Shri Abid Ali: That is what I answered in reply to another question.

Mr. Deputy-Speaker: That is also under consideration.

Indo-Pakistan Agreement on Movable Property

*697. **Shri D. C. Sharma:** Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the